

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO Eleventh REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

Eleventh Lok Sabha

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eleventh Lok Sabha)

Sixth Report

(Presented on 4-3-1997)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixth Report.

2. The Committee met on 3 March, 1997 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1997 (*Amendment of article 324*) by Shri R. Sambasiva Rao.

(2) The Constitution (Amendment) Bill, 1997 (*Amendment of article 171*) by Shri K.C. Kondaiah.

II. Classification and allocation of time for discussion of Bills. (*vide Appendix*) under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

III. Reconsideration of classification of the Lotteries (Prohibition) Bill, 1996 by Shri Vijay Goel.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1997 (*Amendment of article 324*) by Shri R. Sambasiva Rao.

The Bill seeks to amend the Constitution with a view to providing that the Chief Election Commissioner and other Election Commissioners shall be appointed by the President on the recommendation of a Committee comprising the Prime Minister, the Chief Justice of India, the Chairman of the Council of States, the Speaker of the House of the People and Leaders of Opposition in both Houses of Parliament.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1997 (*Amendment of article 171*) by Shri K.C. Kondaiah.

The Bill seeks to amend article 171 of the Constitution with a view to allowing teachers in primary and middle level recognised educational institutions also to vote in the elections for electing representatives to the Legislative Council of a State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to three Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that all the three Bills referred to in Appendix be placed in category 'A'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Reconsideration of the classification of a Bill

6. The Committee then considered the request of Shri Vijay Goel to reconsider their earlier recommendation giving category 'B' (*vide* Fourth Report) to his Bill, namely the Lotteries (Prohibition) Bill, 1996 and place it in category 'A'.

7. On reconsideration, the Committee recommended that the Bill may be placed in category 'A'.

Recommendations

8. The Committee recommend that —

- (i) Sarvashri R. Sambasiva Rao and K.C. Kondaiah be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the reclassification of the Bill, as shown in paragraph 7 above, be agreed to by the House.

NEW DELHI;
3 March, 1997
12 Phalguna, 1918 (Saka)

SURAJ BHAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and Member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Indian Labour Bill, 1997 by Shri Sanat Mehta.	1 of 1997	A	2 hours
2.	The Prohibition Bill, 1997 by Dr. Girija Vyas.	2 of 1997	A	2 hours
3.	The Widows (Protection and Welfare) Bill, 1997 by Shri Subrata Mukherjee.	13 of 1997	A	2 hours